

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 2066 of 2020

Bikram Singh

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Anurag Kashyap, Advocate

For the State

: Mr. Deepak Kumar, A.P.P.

Order No. 03

Dated 24th June, 2020

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Daltonganj Rail P.S. Case No. 29 of 2019.

A dacoity was committed on Dehri-On-Sone Intercity Express.

It appears from para-38 of the case diary that the petitioner was using the looted mobile by inserting another SIM. However, in the case diary it has not come with respect to the looted mobile having been recovered from the possession of the petitioner.

Learned counsel for the petitioner submits that no Test Identification Parade has been held. The petitioner is in custody since 03.12.2019.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Railway Judicial Magistrate, Daltonganj in connection with Daltonganj Rail P.S. Case No. 29 of 2019.

(RONGON MUKHOPADHYAY,J.)